

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00340/2021**

**Dated the 29<sup>th</sup> day of March Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

S.Jeyachandran,  
S/o.Senthilvel,  
No.6, IV Cross,  
Annai Indra Ninaivu Nagar,  
Vanarapet,  
Puducherry 605 001. ....Applicant  
By Advocate **M/s.E.Anbarasan**

**Vs.**

1. Union of India, rep. by  
The Chief Secretary to Government,  
Government of Puducherry,  
Chief Secretariat,, Goubert Avenue,  
Beach Road,  
Puducherry 605 001.
2. The Secretary to Government (Revenue),  
Government of Puducherry,  
Chief Secretariat,  
Puducherry.
3. The Secretary to Government (DP&AR),  
Government of Puducherry,  
Chief Secretariat,  
Puducherry.
4. The Special Secretary to Government (Revenue)-cum-The  
District Collector,  
O/o the District Collector,  
Government of Puducherry,  
Puducherry.
5. The Deputy Collector (Excise)-cum-Under Secretary (Revenue),  
Excise Department,  
Government of Puducherry,  
Puducherry. ....Respondents

By Advocate **Mr.R.Syed Mustafa**

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to direct the respondents to consider the representation dated 08.05.2019, 12-3-2020, 07-09-2020 & 01-02-2021 and thereby direct them to promote the applicant to the post of Deputy Tahsildar with effect from 02.02.2016, the date on which when her juniors were promoted, and grant all monetary and non-monetary benefits granted to them.”

2. Heard Mr.Prakash Adiyapadam for the applicant and Mr.R.Syed Mustafa for the respondents on advance notice. Perused the OA and all the documents.
3. In view of the limited nature of relief sought, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation dated 01.2.2021 in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider and pass a reasoned and speaking order on the representation dated 01.2.2021 of the applicant within 2 months from the date of receipt of a copy of this order, as per law.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)  
Member(A)

(S.N.Terdal)  
Member(J)

29.03.2021

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